

TO BE PUBLISHED IN PART II, SECTION 3(11) OF THE GAZETTE
OF INDIA
GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

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New Delhi, the 20th April, 1987.

NOTIFICATION
(INCOME TAX)

No. 7249 (F.No.261/14/87-ITJ): In exercise of the powers conferred by sub-section (1) of Section 121A of the Income-tax Act, 1961(43 of 1961) and in modification of the previous notification No.6585 (F.No.261/2/86-ITJ) dt.6.2.86, the Central Board of Direct Taxes hereby directs that the Commissioner of Income-tax(Appeals) of the Charges specified in Column (1) of the Schedule below, shall perform their functions in respect of such persons, assessed to Income-tax or Sur-tax or Interest-tax in the Income-tax Wards, Circles, Districts and Ranges specified in the corresponding entries in column (2) Column (3) thereof as are aggrieved by any of the orders mentioned in Clauses (a) to (h) of sub-section (2) of Section 246 of the Income-tax Act, 1961, in sub-section (1) of Section 11 of Companies (Profits) Sur-tax Act, 1964(7 of 1964) and in sub-section (1) of Section 15 of the Interest Tax Act, 1974(45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause (1) of sub-section (2) of Section 246 of the Income-tax Act, 1961.

SCHEDULE

S.No.	Charges with	Income Tax Wards/ Circles and Districts	Ranges of IAO of Income-tax
1	2	3	4
1.	Commissioner of Income-tax, (Appeals), Pune.	All Wards & Circles within the jurisdiction of Commissioner of Income-tax, Pune.	Pune Range-I, Pune. Pune Range-II, Pune. Pune Range-III, Pune. Asstt. Range-I, Pune. Thane Range-I, Thane. Thane Range-II, Thane. Asstt. Range-II, Pune.
2.	Commissioner of Income-tax, (Appeals), Nasik.	All Wards and Circles within the jurisdiction of Commissioner of Income-tax, Nasik.	Nasik Range, Nasik. Asstt. Range, Nasik. Aurangabad Range, Aurangabad.

1	2	3	4
3. Commissioner of Income-tax, (Appeals), Kolhapur.	All Wards & Circles within the jurisdiction of Commissioner of Income-tax, Kolhapur.		Solapur Range, Solapur. Kolhapur Range, Kolhapur.

By virtue of this notification, the Commissioner of Income-tax (Appeals), Nasik shall cease to have any jurisdiction over any of the appeals falling in the jurisdiction of the Commissioner of Income-tax (Appeals), Kolhapur and the Commissioner of Income-tax (Appeals), Pune shall cease to have any of the appeals falling in the jurisdiction of the Commissioner of Income-tax, (Appeals), Nasik.

Whereas Income-tax Circle, Ward or District or Part thereof stands transferred by this notification from one charge to another charge, appeals arising out of assessments made in that Income-tax Circle, Ward or District or Part thereof and pending immediately before the date of this notification before the Commissioner of Income-tax of the charge from whom the Income-tax Circle, Ward, or District or Part thereof is transferred shall from the date of this notification takes effect, be transferred to and dealt with by the Commissioner of Income-tax of the charge to whom the said Circle, Ward or District or Part thereof is transferred.

This notification shall take effect from 1-4-1987.

(K.P. GANGULI)
OSD(J)

Central Board of Direct Taxes

To

The Manager,
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Mayapuri, New Delhi.

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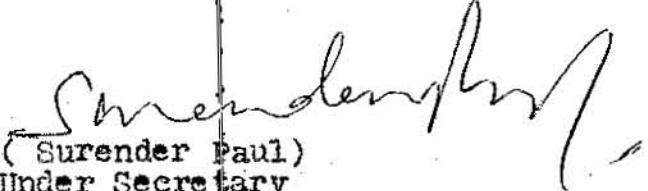
1. The Commissioner of Income-tax, Pune.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. ADI(RS&P) Bulletin Section, New Delhi.
4. Ad.41/E.D. Sections.
5. ITCC Section.
6. The Joint Secretary & Legal Adviser, Ministry of Law, Chasutri Bhavan, New Delhi.

(K.P. GANGULI)
OSD(J)

Central Board of Direct Taxes

Copy to:-

1. All Commissioner of Income-tax.
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8. The Joint Secretary, Ministry of Law, Justice and Company Affairs(Deptt. of Legal Affairs),New Delhi.
9. Chief Controller of Accounts, CBDT, Vikas Bhawan.
10. CIT, Delhi(C) I & II, New Delhi.


(Surender Paul)
Under Secretary
Central Board of Direct Taxes